(c) the details of compensation given to the victims by Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) National Human Right Commission (NHRC), while investigating complaints about atrocities on Christians in Orissa, has deputed three teams from the National Human Rights Commission and they have carried out spot investigations in Kandhamal, Gajapati and some other districts of Orissa during the period between January to November, 2008. The NHRC Investigation Teams did not carry out any investigation in Mayurbhanj district.

(c) No compensation has been given by the Central Government.

Banning paper based lotteries

235. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that promoters/distributors/selling agents of paper based lotteries organized by Sikkim, Arunachal Pradesh and Bhutan have been violating the provisions of the Lotteries Regulation Act 1998 and Lotteries Regulation Rules 2010 in Kerala;

(b) whether Government of Kerala has submitted any report/report of investigation by the Vigilance Department about the violations;

- (c) if so, when the Report was received by Government;
- (d) what actions have been taken by Government on the basis of these reports; and

(e) whether Government intends to ban the lotteries organized by the above States in view of the violations and irregularities reported?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir. The State Government of Kerala has brought to the notice of the Central Government that lotteries being organized by the distributors of the State Government of Sikkim and the Royal Government of Bhutan have been violating the provisions of the Lotteries (Regulation) Act, 1998 and Lotteries (Regulation) Rules, 2010 in Kerala. (b) The Government of Kerala in its letter No. 17612/H1/10/TD dated 18.9.2010 written to the Central Government has enclosed a copy of Vigilance Inquiry Report dated 16.10.2006 about the violations.

(c) The said letter along with the report was received by the Government on 20.9.2010.

(d) and (e) The Government has already brought such allegations to the notice of the Ambassador of Royal Government of Bhutan in India for necessary action. The allegations of violations against the lotteries run by the State Government of Sikkim are under examination in terms of the provisions of the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010 for initiating suitable action.

Increasing maoist mobilization and violence

236. PROF. ANIL KUMAR SAHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 165 districts in 14 States of the country are affected by various levels of maoist mobilization and violence;

(b) whether incidents and killings were on the increase and it was nearing the peak level of 1971;

(c) whether there was substantial increase in the number of naxal incidents in the years 2009 and 2010 as compared to 2008;

(d) whether there was a decrease in the number of naxalites neutralized, by 2.90 per cent;

(e) whether incidents of naxalite attacks have an element of intelligence failure; and

(f) the measures taken to strengthen intelligence capabilities and capacities to eradicate maoists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per available inputs 177 districts of 19 states are affected by various levels of maoist mobilization activities. Violence has been reported from 90 districts of 11 states during the current year.

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